

GOVERNMENT OF INDIA
MINISTRY OF NEW AND RENEWABLE ENERGY
LOK SABHA
UNSTARRED QUESTION NO. 311
ANSWERED ON 03.02.2022

REHABILITATION OF DISPLACED / AFFECTED PEOPLE

+311. SHRI BRIJBHUSHAN SHARAN SINGH
SHRI GAJENDRA SINGH PATEL

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) the details of the proposed funds to be allocated for compensation and rehabilitation of the people affected / displaced due to setting up of new and renewable energy projects across the country;
- (b) the proposed measures to be taken by the Government for the rehabilitation of such people;
- (c) whether the Government proposes to appoint a nodal agency for monitoring the rehabilitation of such people;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

ANSWER

THE MINISTER OF NEW & RENEWABLE ENERGY AND POWER

(SHRI R.K. SINGH)

(a) & (b) Renewable energy projects are mostly installed by private developers on purchased/ leased private land and/ or leased government land. In case of acquisition of land for public projects, wherever applicable, the compensation and rehabilitation are as per provisions of 'Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013'.

(c) to (e) There is no such proposal in the Ministry.
